523

- (ii) Government Resolution No. 1 21(29)/64-Tech. I, dated the the 17th June, 1965.
- (iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that subsection.

[Placed in Library. See No. LT-4472/65 for (i) to (iii)].

CERTIFIED ACCOUNTS (1963-64) OF THE INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR AND RELATED PAPER

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (Shri BHAKT DARSHAN): Sir, on behalf of Shri M. C. Chagla, I beg to lay on the Table under sub-section (4) of section 23 of the Institutes of Technology Act, 1961, a copy of Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1963-64, together with the Audit Report thereon. [Placed in Library, See No. LT-4520/65].

THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) (AMEND-MENT) RULES, 1965.

THE DEPUTY MINISTER IN THE MINISTRY FINANCE (Shri OF RAMESHWAR SAHU): Sir, on behalf of Shri Mehr Chand Khanna, I beg to lay on the Table, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, a copy of Ministry of Works and Housing Notification G.S.R. No. 751, dated the 7th May, 1965, publishing the Public Premises (Eviction of Unauthorised Occu-(Amendment) Rules, 1965. LT-[Placed in Library. See No. **4**551/65].

I. REPORT OF THE INDIAN DELEGATIONS TO THE EIGHTEENTH WORLD HEALTH ASSEMBLY

on the Table

II. Annual Certified Accounts (1963-64) OF THE DELHI DEVELOPMENT Au-THORITY AND RELATED PAPERS

SHRI RAMESHWAR SAHU: Sir, on behalf of Dr. Sushila Nayar, I beg to lay on the Table:

- (a) A copy of the Report of the Indian Delegation to the Eighteenth World Health Assembly held in Geneva from May 4 to 22, 1965. [Placed in Library. See No. LT-4554/ 65].
- (b) The Annual Certified Accounts of the Delhi Development Authority for the year 1963-64, together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act. 1957. [Placed in Library. See No. LT-4553/65].

THE KERALA CORNEAL GRAFTING RULES, 1963

SHRI RAMESHWAR SAHU: Sir, on behalf of Dr. Sushila Nayar, I also beg to lay on the Table a copy of Notification No. 18784/D4/63/HLD, dated the 5th December, 1963, under sub-section (2) of section 4 of the Kerala Corneal Grafting Act, publishing the Kerala Corneal Grafting Rules, 1963, issued by the Government of Kerala (Health Labour Department). Placed in Library. See No. LT-4557/65].

GOVERNMENT OF KERALA NOTIFICATIONS

SHRI RAMESHWAR SAHU: Sir on behalf of Dr. Sushila Nayar, I also beg to lay on the Table:

> (i) A copy each of five Notifications, under sub-section (5) of section 367 of the Kerala Municipal Corporation Act, 1961, issued by the Govern-